IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO.237 of 1992.

Between

Dated: 17.6.92.

Syed Mohd. Shutaat Hussain.

Applicant

And

Govt., of A.P., rep. by its Chief Secretary, General Administrative Department, Secretariat buildings, Hyderabad.

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Union Public Service Commission, rep. by its Secretary, New Delhi.

Gevt. of India, rep. by its Secretary, Deptt., of Personnel, Central Secretariat buildings, New Delhi.

Respondents.

Counsel for the Applicant Counsel for the Respondents

: Sri. P.Balakrishna Murthy

: Sri. D.Panduranga Reddy, Sp.1. Counse for A.P. State.

: Sri. N. Bhaskara Rao, Addl. CGSC.

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member Hon ble Mr. C.J.Rey, Judicial Member.

(Orders as per Hon'ble Mr. R. Balasubramanian, Member (Admn.)

The applicant herein is the same as in O.A.246/91 and he relies heavily on OA.246/92. O.A.246/91 is being heard seperately and orders will be passed on it seperately in due course. On a request by the applicant through his counsel, to withdraw the OA 237/92, we dismiss the O.A.237/92 as not pressed. No order as to costs.

Deputy Registrar (Jud1

Copy to:-

- Chief Secretary, General Administration Department, Govt. of A.P. Secretariat buildings, Hyderabad.
- Secretary, General Administration Department, Govt., of A.P. Secretariat Buildings, Hyderabad.
- 3. Secretary, Union Public Service Commission, New Delhi.
- Secretary, Department of Personnel, Govt. of India, Central Secretariat buildings, New Delhi.
- 5. One copy to Sri. P.Balakirshnamurthy, 1-1-725/A. New Bakram, Bandh. sagar, Hyd.
- 6. One copy to Sri. N. Bhaskara Rao, Addl. CGSC, CAT, Hyd.
- One copy to Sri. D. Panduranga Reddy, Spl. counsel for A.P. State.

One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIA - BUNAL : HYDERABAD BENCH.

THE HOE BLE MA

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MÈMBER(J)

AND

THE HON'BLE MR.C.J. ROY: MEMBER(J)

Dated:

12/6/_1992

ORDER /JUDGMENT

P.A./C.A./M.A. NO.

O.A.No.

in 237/92

T.A. No.----

(W.P.No.

Admitted and interim directions issued

Allowed

Lisposed of with directions

Dismissed

Calsaissed as withdrawn

Dismissed for Default. M.A.Ordered/Rejected.

We order as to costs.

pvm.

Control Administrative Tribunal DESP4 TOH 2 L JUN 1992